

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11208/2026

[Arising out of impugned final judgment and order dated 30-05-2026 in CC No. 123/2021 passed by the Additional Sessions Judge-III, Patiala House Courts]

JACQUELINE FERNANDEZ

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

IA No. 178053/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 178052/2026 - EXEMPTION FROM FILING O.T.

Date : 11-06-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) :

Ms. Vartika Aggarwal, AOR
Mr. Edward Augustine George, Adv.
Mr. Tushar Rawal, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

1. Post the matter before the Bench to which one of us, i.e., HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA, is not a Member.
2. As prayed for by the learned counsel appearing for the petitioner, post the matter on 25th June, 2026.

(NISHA KHULBEY)
COURT MASTER(SH)

(AKSHAY KUMAR BHORIA)
COURT MASTER(NSH)